

CENTRAL ADMINISTRATIVE TRIBUNAL,

CHANDIGARH BENCH

O.A.NO.060/00536/2018
M.A.NO.060/00692/2018

Decided on: 13.07.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

D. K. Sachdeva, aged 56 years,
son of Shri Satnam Rai Sachdeva,
presently posted as DCWE (Contracts),
O/o CWE (Air Force), Ambala Cantt (Haryana) Group-A.

Applicant

By: Mr. K. Y. Singh, Advocate.

Versus

1. Union of India through its Secretary,

Ministry of Defence, Government of India,

South Block,

New Delhi-110011.

2. The Engineer-in-Chief (MES),

Army Head-Quarters,

Kashmir House,

New Delhi-110011.

3. The Chief Engineer,

Western Command, Chandimandir,

Distt. Panchkula (Haryana).

Respondents

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By : None.

O R D E R (oral)
HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. The learned counsel for the applicant wishes to withdraw the Original Application, as well as, M.A. for condonation of delay, with liberty to file it afresh, on the same cause of action, by properly explaining delay including on the principle of recurring cause of action.
2. Dismissed as withdrawn, with the liberty aforesaid.

Place : Chandigarh.
Dated: 13.07.2018

HC*

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(AJANTA DAYALAN)
MEMBER (A)**